

**IN THE NATIONAL COMPANY LAW TRIBUNAL
 “CHANDIGARH BENCH, CHANDIGARH”
 (EXERCISING THE POWERS OF ADJUDICATING AUTHORITY
 UNDER THE INSOLVENCY AND BANKRUPTCY CODE, 2016)**

CA No.560/2019

IN

CP (IB) No.226/Chd/Hry/2019

**Under Section 9 of the Insolvency
 and Bankruptcy Code, 2016 read
 with Rule 8 of the Insolvency &
 Bankruptcy (Application to
 Adjudicating Authority) Rules, 2016.**

In the matter of:

Space Creations.

....Petitioner-Operational Creditor.

Versus

SRS Real Infrastructure Limited.

....Respondent-Corporate Debtor.

Order delivered on: 05.08.2019

**Coram: HON'BLE MR. AJAY KUMAR VATSAVAYI, MEMBER (JUDICIAL)
 HON'BLE MR. PRADEEP R. SETHI, MEMBER (TECHNICAL)**

For the Petitioner-Financial
 Creditor:

Ms.Indu Arora, Authorized
 Signatory.

For the Respondent:

Mr.Jogendra Kumar Arora,
 Director of SRS Real
 Infrastructure Limited.

Per: Ajay Kumar Vatsavayi, Member (Judicial):

ORDER (Oral)

CA No.560/2019:

Members of the Bar are abstaining from work.

This application has been filed by the petitioner-financial creditor
 under rule 8 of the Insolvency and Bankruptcy (Application to Adjudicating
 Authority) Rules, 2016 read with rule 11 of the NCLT Rules, 2016 seeking

permission to withdraw the main petition. It is stated in the application that the parties have settled the matter and the applicant does not want to pursue the matter further.

In view of above, the application is allowed and the applicant is permitted to withdraw CP No.226/Chd/Hry/2019. CA No.560/2019 stands disposed of and CP No.226/Chd/Hry/2019 is dismissed as withdrawn to be consigned to the record room.

The registry is directed to send a copy of this order preferably by e-mail to both the parties.

Sd/-

(Pradeep R. Sethi)
Member (Technical)

August 05, 2019.

Ashwani

Sd/-

(Ajay Kumar Vatsavayi)
Member (Judicial)